

AS INTRODUCED IN THE RAJYA SABHA
ON THE 24TH MARCH, 2017

Bill No. LX of 2016

THE ALL-INDIA INSTITUTE OF MEDICAL SCIENCES
(AMENDMENT) BILL, 2016

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BILL

further to amend the All-India Institute of Medical Sciences Act, 1956.

BE it enacted by Parliament in the Sixty-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the All-India Institute of Medical Sciences (Amendment) Act, 2016.

Short title and commencement.

5 (2) It shall come into force on such date as the Central Government may, by notification in the official Gazette, appoint.

2. For sub-section (1) of section 7 of the All-India Institute of Medical Sciences Act, 1956, the following section shall be substituted namely:—

Amendment to section 7.

10 7.(1) “There shall be a President of the Institute who shall be nominated by the Central Government from among the members other than the Director of the Institute and the Minister, if he is one of the members.”

STATEMENT OF OBJECTS AND REASONS

All-India Institute of Medical Sciences was set up as a premier institution for medical education and research in highly specialized areas having a hospital with world class facilities. For enabling such an institution to work smoothly for achieving its objectives, its founding fathers in their wisdom, sought to accord it complete autonomy by enabling a separate legislation *i.e.* **All India Institute of Medical Sciences (AIIMS) Act, 1956**, which is clearly reflected in the debates that took place in both Houses of Parliament. Such a vision stands clearly undermined today. As a result, while it is very good in academic, it is very low on administration.

It is a matter of great concern that the intended autonomy of the Institute remain seriously compromised in all possible manner mainly due to the fact that the Union Minister of Health has been holding the charge of President of the Institute body (I.B.) as well as the Governing Council. Minister of Health being a member of the I.B. and also its Chairman is nowhere provided in the AIIMS Act-nor is it as per the spirit of the Act. It is a clear case of conflict of interest that impinges upon the core character and autonomy of the Institute.

This Bill seeks to expressly bar the Minister to be appointed as President of the Institute Body by amending section 7 of AIIMS Act, 1956.

DR. KANWAR DEEP SINGH

ANNEXURE

EXTRACTS FROM THE ALL INDIA INSTITUTE OF MEDICAL SCIENCES ACT, 1956

(25 OF 1956)

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7. President of the Institute: (1) There shall be a President for every Institute who shall be nominated by the Central Government from among the members other than the Director of the Institute:

Provided that the President of the existing Institute shall also be the President of every corresponding Institute and other Institutes established on and after the commencement of the All-India Institute of Medical Sciences (Amendment) Act, 2012, till such date the Central Government nominates a separate President for every corresponding Institute and other Institute established after such commencement.

(2) The President shall exercise such powers and discharge such functions as are laid down in this Act or as may be prescribed by rules or regulations.

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RAJYA SABHA

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further to amend the All-India Institute of Medical Sciences Act, 1956.

(Dr. Kanwar Deep Singh, M.P.)